POST OFFER ADVERTISEMENT TO THE SHAREHOLDERS OF R R CORPORATE SECURITIES LIMITED

Registered Office: - 13, Community Centre, 1st Floor, East of Kailash, New Delhi-110065

Advertisement under Regulation 18(12) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.

This Advertisement is being issued by D & A Financial Services (P) Limited (the "Manager to the Offer"), for and on behalf of M/s RV Buildtech & Amusement (P) Limited ("Hereinafter referred to as "Acquirer") pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011, in respect of the open offer to acquire shares of **R R Corporate Securities Limited** ("**RRCSL**"/ "**Target Company**"). The Detailed Public Statement ("**DPS**") with respect to the aforementioned offer was published on Friday, August 29, 2014 in Business Standard (English-All Editions) and Business Standard (Hindi-All Editions).

1. Name of the Target Company : R R CORPORATE SECURITIES LIMITED
2. Name of Acquirer : M/S RV BUILDTECH & AMUSEMENT (P) LIMITED
3. Name of Manager to the Offer : D & A FINANCIAL SERVICES (P) LIMITED
4. Name of Registrar to the Offer : BEETAL FINANCIAL & COMPUTER SERVICES (P) LIMITED
5. Offer Details:
   a) Date of Opening of the Offer : TUESDAY, MARCH 17, 2015
   b) Date of Closure of the Offer : MONDAY, MARCH 30, 2015
6. Last Date of Payment of Consideration : April 16, 2015 (The payment has been dispatch on December 02, 2015 along with interest@10% p.a on the offer price from April 16, 2015 till December 02, 2015).
7. Details of the Acquisition :

S. No.	Item	Proposed in the Offer Document		Actual	
1.	Offer Price	Rs. 5.00		Rs. 5.32 (It includes interest amount of Rs 0.32 per share)	
2	Aggregate Number of Shares Tendered	832000		185000	
3.	Aggregate Number of Shares Accepted	185000		185000	
4	Size of the Offer (Number of Share Multiplied by Offer Price per share)	Rs. 4160000.00		Rs. 984200.00 (It includes interest amount of Rs 59200)	
5.	Shareholding of the Acquirer before Agreements/Public Announcement.	**No. of Shares**	**%**	**No. of Shares**	**%**
		Nil	N.A	Nil	N.A
6.	Shares acquired by way of Agreements	**No. of Shares**	**%**	**No. of Shares**	**%**
		1743870	54.50	1743870*	54.50
7.	Shares Acquired by way of Open Offer	**No. of Shares**	**%**	**No. of Shares**	**%**
		832000	26.00	185000	5.78
8.	Shares acquired after Detailed Public Statement:-				
	No. of Share Acquired	Nil	N.A	Nil	N.A
	Price of the Shares Acquired	Nil	N.A	Nil	N.A
	% of Share acquired	Nil	N.A	Nil	N.A
9.	Post Offer Shareholding of Acquirer	**No. of Shares**	**%**	**No. of Shares**	**%**
	(5+6+7+8)	2575870	80.50	1928870*	60.28
10.	Pre and Post Offer Shareholding of Public	**Pre Offer**	**Post Offer**	**Pre Offer**	**Post Offer**
		1456130 (45.50%)	624130 (19.50%)	1456130 (45.50%)	1271130 (39.72%)

Note:

* The shares to be acquired by way of share purchase agreement along with control of affairs and management of target company has not yet been transferred in the name of acquirer, since the acquirer has not yet received RBI approval for change in management in terms of RBI Notification No. DNBS. (PD) 275/GM(AM)-2014 dated May 26, 2014.

This Post Offer Public Announcement would also be available on SEBI Website at http//**www.sebi.gov.in**

The Board of Directors of the acquirer accepts full responsibility for the information contained in this Post Offer Advertisement and also the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 2011 & subsequent amendments thereof.

Issued by Manager to the Offer on behalf of the Acquirer

D&A

D & A Financial Services (P) Limited

13, Community Centre, East of Kailash, New Delhi-110 065

Tel. Nos.: 011- 26419079/ 26218274; Fax: 011- 26219491

Email:dafspl@gmail.com

Contact Person: **Mr. Priyaranjan**

Place : New Delhi

Date : December 03, 2015